

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 209
CAA-33 (ND)/2020**

IN THE MATTER OF:

**M/s. Electronic Tender Pvt. With
M/s. Electronic Tender.Com (India) Pvt. Ltd.**

...PETITIONER

Vs.

Section

Under Section 230-232

**Order delivered on 21.09.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner
For the Income Tax Department**

**:Mr. Mohit Singhal, CS.
:Mr. Sunil Aggarwal, Adv. and Mr.
Tushar Gupta, Adv.
:Ms. Shankri Mishra, Proxy
Counsel.**

For the RD/OL

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Proxy Counsel for the RD/OL and the Counsels for Income Tax Department are present. The Learned Counsel for the Petitioner has submitted that office of the OL has sought certain clarifications from the Petitioner and they are in the process of replying to them and prayed for grant of time in the matter since OL report is yet to be received in the matter. Let this matter be listed after ten days. Matter is adjourned to 07.10.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)